©
കേരള സർക്കാർ
Government of Kerala
2017

Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസറ്റ്
KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 6 Vol. VI	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2017 മാർച്ച് 7 7th March 2017 1192 കുംഭം 23 23rd Kumbham 1192 1938 ഫാൽഗുനം 16 16th Phalguna 1938	നമ്പർ No.	10

PART III

Judicial Department

THE HIGH COURT OF KERALA

NOTIFICATION

(i)

No. B1(A)-108906/2015. *7th February 2017.*

In exercise of the powers conferred by Section 11 (3) of the Code of Criminal Procedure 1973, the High Court of Kerala hereby appoints the person mentioned in Column (2) of the schedule hereto attached to be the Judicial Magistrate of the first class to preside over the courts specified against her name in column (3) there of from the date on which she takes charge.

SCHEDULE

Sl. No.	*Name*	*Court*
1	Smt. Soorya S. Sukumaran Nyayadhikari, Gram Nyayalaya, Ranni	Judicial Magistrate of First Class-II, Pathanamthitta

(ii)

In exercise of the powers conferred by sub-section (1) of Section 260 of the Code of Criminal Procedure 1973, the High Court of Kerala hereby specifically empowers the Judicial Magistrate of the First Class mentioned in column (2) of the schedule hereto attached to try in a summary way all the offences mentioned in the said sub-section.

SCHEDULE

Sl. No.	*Name*	*Court*
1	Smt. Soorya S. Sukumaran Nyayadhikari, Gram Nyayalaya, Ranni	Judicial Magistrate of First Class-II, Pathanamthitta

By order,

K. Babu,

Kochi-682 031. *Registrar (Subordinate Judiciary).*

ചീഫ് ജുഡീഷ്യൽ മജിസ്ട്രേറ്റ് കോടതി, തൊടുപുഴ

ലേല പരസ്യം

നമ്പർ ഡി-561/2017. 2017 ജനുവരി 27.

തൊടുപുഴ ചീഫ് ജുഡീഷ്യൽ മജിസ്ട്രേറ്റ് കോടതിയിലെ സി. സി. 169/14 നമ്പർ കേസ് (ക്രൈം 1412/14 തൊടുപുഴ) 30-10-2015-ൽ തീർപ്പാക്കിയിട്ടുള്ളതാണ്. ടി കേസിൽ ഉൾപ്പെട്ട തൊണ്ടി വാഹനമായ KL 37/6279 APE Autorikshaw (PR 66/14) ബന്തവസ്സിലെടുത്ത് ഉത്തരവിൻ പ്രകാരം തൊടുപുഴ സ്റ്റേഷൻ പരിസരത്ത് സൂക്ഷിച്ചു വരുന്നതുമാണ്. ടി കോടതിയിലെ 27-1-2017-ാം തീയതിയിലെ ഉത്തരവു പ്രകാരം മേൽപറഞ്ഞ ആപേ ഓട്ടോറിക്ഷ തൊടുപുഴ പോലീസ് സ്റ്റേഷൻ പരിസരത്ത് വച്ച് 13-3-2017-ാം തീയതി പകൽ 2.30 മണിക്ക് അപ്പോഴുള്ള സ്ഥിതിയിലും അവസ്ഥയിലും പരസ്യമായി ലേലം ചെയ്യുന്നതാണ്.

ലേലത്തിൽ പങ്കെടുക്കുവാൻ ആഗ്രഹിക്കുന്നവർ കൃത്യസമയത്ത് സ്റ്റേഷൻ പരിസരത്ത് എത്തി ലേലത്തിൽ പങ്കെടുക്കേണ്ടതും ഏറ്റവും കൂടുതൽ തുകയ്ക്ക് വിളിക്കുന്ന ആളിന്റെ പേരിൽ ലേലം സ്ഥിരപ്പെടുത്തുന്നതും ലേലം കൊള്ളുന്ന ആൾ അപ്പോൾത്തന്നെ ലേല സംഖ്യയും നിയമാനുസൃത സെയിൽസ് ടാക്സും അധികാരികളെ ഏൽപ്പിക്കേണ്ടതും ടി വാഹനം ഏറ്റുവാങ്ങേണ്ടതുമാണ്.

ലേലം സ്ഥിരപ്പെടുത്തുന്നതിനും അസ്ഥിരപ്പെടുത്തുന്നതിനുമുള്ള പൂർണ്ണ അധികാരം തൊടുപുഴ ചീഫ് ജുഡീഷ്യൽ മജിസ്ട്രേറ്റിൽ നിക്ഷിപ്തമായിരിക്കും. ലേലം സാധാരണ രീതിയിൽ നടത്തുന്നതും മറ്റ് എല്ലാ സർക്കാർ ലേലങ്ങൾക്കുമുള്ള നിയമങ്ങൾ ഈ ലേലത്തിനും ബാധകമായിരിക്കുന്നതുമാണ്.

(ഒപ്പ്)
ചീഫ് ജുഡീഷ്യൽ മജിസ്ട്രേറ്റ്.

Chief Judicial Magistrate's Court, Kasaragod

NOTIFICATION

No. A1-377/2017. *4th February 2017.*

Sub:— Honorary Special Judicial Second Class Magistrate (Railway) Kozhikode—Conferring of powers under section 190 (2) Cr. P. C. 1973—Notification issued.

Ref:—High Court Notification No. B4-29744/10 dated 18-1-2017 of Hon'ble High Court of Kerala.

In exercise of the powers conferred under section 2 of Section 190 of the Code of Criminal Procedure, 1973 (Central Act 2 of 1974). The Chief Judicial Magistrate, Kasaragod hereby Specifically empowers the person appointed by the Hon'ble High Court of Kerala as Honorary Special Judicial Magistrate of Second Class (Railway), Kozhikode as per the Notification read above, whose name is mentioned under Column I of the schedule shown below for a period of one year from the date of assumption of charge to take cognizance of those offences under section 190 (1) of the Criminal Procedure Code which are within his competence to inquire into or try land which are shown under column II of the said schedule.

(a) upon receiving a complaint of facts which constitutes such offences.

(b) upon a police report of such case.

(c) upon information received from any person, other than a Police Officer or upon his own knowledge, that such offence has been committed.

SCHEDULE

Name of Magistrate and Court	*Local Limits of Jurisdiction*
Smt. K.M. Rugmini, Kozhikode Madam, P. O. Kommeri, Kozhikode-673 007 Honorary Special Judicial Magistrate of Second Class (Railway), Kozhikode	All the powers conferred on a Magistrate of the First Class under the Code of Criminal Procedure 1973 in respect of offences relating to all cases of persons travelling without a proper pass or ticket over any part of Southern Railway within the Kasaragod Revenue District or committing over any part of the said Railway in the above said area, any of the offences falling U/s.137 to 139, 141 and 142 to 147, 155 to 157, 159, 162, 163, 166 and 167 of the Indian Railway Act 1989, Central Act 24 of 1989

(Sd.)
Chief Judicial Magistrate,
Kasaragod.

NOTIFICATION

No. A1-485/2017. *7th February 2017.*

In exercise of the powers conferred under section 14(1) of the Code of Criminal Procedure, 1973 (Central Act 2 of 1974), the Chief Judicial Magistrate, Kasaragod do hereby define the local limits of the areas specified in Col. No. II of the schedule shown hereunder to be the local areas within which the person mentioned in Col. No.I of the schedule may exercise all or any of the powers under the Criminal Procedure Code with effect from the date of assumption of charge and until further orders.

Schedule

I	II
Name of Magistrate	*Area comprised within the limit of undermentioned Police Stations*
Sri A. Nissam Judicial First Class Magistrate- I, Kasaragod	(1) All First Class and Second Class offences within the limits of Bedakam and Adhur Police Stations. (2) Second Class Offences only in the whole area comprised within Kasaragod, Vidyanagar Police Stations limit. (3) All Abkari offence within the local limits of Manjeshwar, Kumbla, Badiadka, Adhur, Bedakam, Vidyanagar and Kasaragod Police stations.

Explanatory Note

As per the notification No. B1-108906/15 dated 21-1-2017 and order No. B1-(A)108906/15 dated 21-1-2017 of Hon'ble High Court of Kerala, Sri Nissam, Nyayadhikari, Gram Nyayalaya Parappa at West Eleri is appointed and placed in full additional charge of Judicial First Class Magistrate-I, Kasaragod and he is directed to conduct at least four days sitting in a week in the courts, until further orders. There by this notification is issued in consultation with the Hon'ble District and Sessions Judge Kasaragod to hand over charge to the officer. Hence, Sri A. Nissam shall take charge and preside over as Judicial First Class Magistrate-I, Kasaragod from Tuesday to Friday every week until further orders. He will take charge in pursuance of the above order of Hon'ble High Court of Kerala.

(Sd.)
Chief Judicial Magistrate,
Kasaragod.